

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s KALLAM BROTHERS
COTTONS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s Kallam Brothers Cottons Private Limited
2.	Date of incorporation of corporate debtor	27/03/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111AP2003PTC040726
5.	Address of the registered office and principal office (if any) of corporate debtor	D.NO.160B, DHULIPALLA (VILLAGE), SATTENAPALLI, Andhra Pradesh, India, 522414
6.	Date of closure of Insolvency Resolution Process	31/07/2026
7.	Liquidation commencement date of corporate debtor	31/07/2026 (order was uploaded on NCLT portal on 03/08/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Immaneni Eswara Rao IBBI/IPA-001/IP-P01224/2018-2019/11943
9.	Address and e-mail of the liquidator, as registered with the Board	40-26-22, Mohiddin Street Opp. BSNL Exchange, Labbipet, MG Road Vijayawada, Krishna, Andhra Pradesh, 520010 ip.caier@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	40-26-22, Mohiddin Street Opp. BSNL Exchange, MG Road Vijayawada, NTR District, Andhra Pradesh, 520010 kbc.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal (Amaravati Bench) has ordered the commencement of liquidation of the **M/s Kallam Brothers Cottons Private Limited** on **31/07/2026** (Order was uploaded on NCLT portal on 03/08/2026).



The stamp is circular with the text "INSOLVENCY PROFESSIONAL" around the bottom edge. Inside the circle, it says "Regd No. IBBI/IPA-001/IP-P01224/2018-2019/11943".

Date: 08/08/2026
Place: Vijayawada

Immaneni Eswara Rao
Liquidator of M/s Kallam Brothers Cottons Private Limited
IBBI Reg No: IBBI/IPA-001/IP-P01224/2018-2019/11943



JYOTI CNC AUTOMATION LIMITED

Reg. Office: G - 506, Lodhika GIDC, Vill.: Metoda, Dist.: Rajkot - 360 021. Gujarat, India.
E-mail: investors@jyoti.co.in | Web.: www.jyoti.co.in
CIN: L29221GJ1991PLC014914

Advertisement Pursuant to Regulation 47 (1) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015

This is to State that the Board of Directors of Jyoti CNC Automation Limited had at their meeting held on August 07, 2026, approved a Standalone and Consolidated Financial Results for the quarter ended on June 30, 2026. The said financial results were subject to limited review by statutory auditor of the company, and the statutory auditor of the company have issued an unmodified opinion thereon.

The said financial results are available and accessible either through any of below quick response code (QR Code) or on website of the Company at <https://jyoti.co.in/wp-content/uploads/2026/08/Unaudited-Standalone-and-Consolidated-Financial-Results-for-the-Quarter-Ended-on-June-30-2026.pdf?v=1.5> Further, the same are also available on website of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).



For Jyoti CNC Automation Limited
Parakramsinh G. Jadedja
Chairman and Managing Director
DIN: 00125050

Date: August 07, 2026
Place: Metoda, Rajkot

Adfactors 245/26



CUPID LIMITED

Manufacturer & Exporter of Male Condoms, Female Condoms, Water Based Lubricant and In Vitro Diagnostics (IVD)

A-68, M.I.D.C. (Malegaon), Sinnar, Nashik-422 113, Maharashtra, India,
Tel No.: +91 2551 230280 / 230772, Fax: +91 2551 230279 CIN No.: - L25193MH1993PLC070846
E-mail: cs@cupidlimited.com Website: www.cupidlimited.com

STATEMENT OF UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30th JUNE, 2026

The Board of Directors of the Company, at the meeting held on August 07, 2026 approved the un-audited financial results of the Company, for the quarter ended 30th June, 2026.

The results, along with the Auditor Report, have been posted on the Company's website at <https://www.cupidlimited.com/financial-reports/> and can be accessed by scanning the QR code.



Place: Mumbai
Date: 07th August, 2026

For Cupid Limited
SD/-
Aditya Kumar Halwasiya
Chairman and Managing Director

Note: The above intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015.

PRISM JOHNSON LIMITED

CIN : L26942TG1992PLC014033
Registered Office : 305, Laxmi Niwas Apartments, Ameerpet, Hyderabad - 500 016
Phone : +91-40-23400218 ; Fax : +91-40-23402249
e-mail : investor@prismjohnson.in ; website : www.prismjohnson.in
Corporate Office : 'Rahejas', Main Avenue, V. P. Road, Santacruz (West), Mumbai - 400 054

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

Particulars	Unaudited Quarter Ended			Audited Year Ended
	June 30, 2026	June 30, 2025	March 31, 2026	
Total Income from Continuing operations	1,835.23	1,789.31	7,380.62	
Net Profit/(Loss) before share of Profit/Loss of Joint Ventures & Associates, Exceptional items and Tax from Continuing Operations	83.60	2.37	20.99	
Net Profit/(Loss) for the period before tax and after Exceptional items from Continuing Operations	120.23	5.23	145.65	
Net Profit/(Loss) for the period after tax from Continuing Operations (A)	94.01	2.08	105.46	
Net Profit/(Loss) for the period before tax and after Exceptional items from Discontinued Operations	18.69	(7.80)	(69.35)	
Net Profit/(Loss) for the period after tax from Discontinued Operations (B)	18.69	(7.64)	(75.45)	
Net Profit/(Loss) for the period after tax (A+B)	112.70	(5.56)	30.01	
Other Comprehensive Income for the period	8.00	12.16	(10.92)	
Total Comprehensive Income for the period (comprising profit/(loss) for the period after tax and other comprehensive income after tax)	120.70	6.60	19.09	
Paid-up Equity Share Capital (Face value ₹ 10/- per equity share)	503.36	503.36	503.36	
Reserves			1,024.84	
Earning Per Share (Basic, diluted and not annualised except for year ended March 31, 2026) (₹) :				
For Continuing operations	1.88	0.13	2.21	
For Discontinued operations	0.19	(0.08)	(0.76)	
For Continuing and Discontinued operations	2.07	0.05	1.45	

Notes :
(1) Key Standalone Financial information :

Particulars	Unaudited Quarter Ended		Audited Year Ended
	June 30, 2026	June 30, 2025	March 31, 2026
Total Income from operations	1,817.28	1,770.87	7,307.36
Net Profit/(Loss) before Tax	120.87	11.12	91.96
Net Profit/(Loss) after Tax	93.97	8.32	55.99

(2) The above is an extract of the detailed format of unaudited Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited Financial Results is available on the Stock Exchange's websites viz. www.nseindia.com, www.bseindia.com and on the Company's website www.prismjohnson.in. The same can be accessed by scanning the QR code provided below.

(3) For other line items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to the Stock Exchanges and can be accessed on the Stock Exchange's websites viz. www.nseindia.com, www.bseindia.com and on the Company's website www.prismjohnson.in.



For and on behalf of the Board of Directors

VIJAY AGGARWAL
MANAGING DIRECTOR

Place : Mumbai
Date : August 7, 2026



MUTHOOT HOUSING FINANCE COMPANY LIMITED

CIN: U65922KL2010PLC025624
Registered Office: Muthoot Centre, TC No 14/ 2074--7, Punnen Road, Thiruvananthapuram, Kerala - 695 039
Tel: +91 471 4911550; Email: muthoot@muthoot.com; Website: www.muthoothousing.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 JUNE 2026

Sl. No.	Particulars	Quarter ended			Year ended
		30 June 2026 (Unaudited)	31 March 2026 (Unaudited)	30 June 2025 (Unaudited)	31 March 2026 (Audited)
1.	Total Income from Operations	13,592.97	13,439.63	11,841.93	49,763.38
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	516.03	1,219.09	1,970.95	4,873.52
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	516.03	1,204.82	1,970.95	4,715.30
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	386.16	901.48	1,474.96	3,528.55
5.	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	309.62	966.96	1,461.43	3,485.75
6.	Paid up Equity Share Capital (Face value of Rs. 10/- each)	8,503.09	8,503.09	8,160.62	8,503.09
7.	Reserves (excluding revaluation reserve)	-	-	-	36,513.21
8.	Securities Premium Account	15,649.64	15,649.64	13,492.11	15,649.64
9.	Net Worth	45,329.68	45,016.30	40,477.86	45,016.30
10.	Paid Up Debt Capital / Outstanding Debt	3,01,851.96	2,88,843.09	2,30,556.17	2,88,843.09
11.	Outstanding Redeemable Preference Shares	-	-	-	-
12.	Debt Equity Ratio	6.34	5.99	5.55	5.99
13.	Earnings Per Share (of Rs. 10/- each) - not annualized for the quarters: 1. Basic () 2. Diluted ()	0.46 0.46	1.08 1.07	1.84 1.83	4.30 4.28
14.	Capital Redemption Reserve	NA	NA	NA	NA
15.	Debt Redemption Reserve	NA	NA	NA	NA
16.	Debt Service Coverage Ratio	NA	NA	NA	NA
17.	Interest Service Coverage Ratio	NA	NA	NA	NA

Note:
(a) The above is an extract of the detailed format of Unaudited Financial Results filed with the BSE Limited under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results are available on the website of BSE Limited (www.bseindia.com) where the Securities of the Company are listed and the website of the Company at www.muthoothousing.com.
For the other line items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, pertinent disclosures have been made to BSE Limited and can be accessed at www.bseindia.com.

Place: Mumbai
Date : 07 August 26

By and on behalf of the Board of Directors
For Muthoot Housing Finance Company Limited
Sd/-
Suzannah Muthoot
Whole Time Director
DIN: 09752874



Regd. Office : NALCO Bhawan, Plot No-P/1, Nayapalli, Bhubaneswar-751013, (Odisha)
Tel.: 0674-2303197
Email : company_secretary@nalcoindia.co.in
Website: www.nalcoindia.com
(CIN : L27203OR1981GOI000920)

NOTICE FOR THE 45th ANNUAL GENERAL MEETING

Notice is hereby given that the 45th Annual General Meeting (AGM) of the Company will be held on **Monday, the 31st August, 2026 at 11:00 a.m.** through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) in compliance with the applicable MCA circulars and provisions of the Companies Act, 2013 (the "Act") and SEBI to transact the businesses, as set out in the Notice of AGM.

The instructions for joining the AGM through VC have been provided in the Notice. The attendance of the members attending the AGM through VC/OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Act.

Notice is also hereby given pursuant to Section 91 of the Companies Act, 2013 and Rules made there under and Regulation 42 of the SEBI (LODR) Regulations, 2015, that the Register of Members and Share Transfer Books of the Company will remain closed from **Tuesday, the 25th August, 2026 to Monday, the 31st August, 2026 (both days inclusive)**, for the purpose of payment of final dividend, if declared in the AGM.

The Board of Directors of the Company has recommended a final dividend of Re.1 per equity share of Rs.5/- each for FY 2025-26. This final dividend, if approved by the shareholders at the AGM, will be payable within 30 days from the date of declaration of dividend i.e. on or before September 29, 2026 to the Members whose names appear in the Register of Members/list of Beneficial Owners of the Company as on the Record Date i.e. **Monday, the 24th August, 2026**.

The Notice convening the 45th AGM and the 45th Annual Report have been e-mailed on 07.08.2026 to those members whose registered email ids are available with the Depository Participants (DP)/Company/Registrar & Transfer Agent (RTA). The aforesaid documents can also be accessed on the websites of the Company (www.nalcoindia.com), Stock Exchanges (www.bseindia.com & www.nseindia.com) and e-voting portal of M/s. Bigshare Services Pvt. Ltd. (Bigshare) at <https://www.ivote.bigshareonline.com>.

Members holding shares in electronic mode can get their email IDs registered by contacting their respective Depository Participants. Members holding shares in physical mode can make request to register their email IDs with the Company or the RTA i.e. Bigshare at company_secretary@nalcoindia.co.in or alister@bigshareonline.com / csemanager2@bigshareonline.com / csemanager@bigshareonline.com.

As per circular of SEBI on e-voting facility, all individual shareholders holding shares of the Company in demat mode can cast their vote, by way of a single login credential, through their demat account websites of Depositories/ Depository Participants. The procedure to login and access remote e-voting, as devised by the Depositories/Depository Participant(s) has been provided in the Notice convening the AGM. The remote e-voting facility shall be available during the following period:

Particulars	Day & Date
EVEN :1212	
Commencement of remote e-voting	Friday, the 28th August, 2026 (9:00 a.m.)
End of remote e-voting	Sunday, the 30th August, 2026 (5:00 p.m.)

The remote e-voting facility shall be forthwith disabled after expiry of the said period.

Notes:

- Detailed procedure for remote e-voting and for e-voting during the AGM, for those members who could not cast their votes through remote e-voting, have been provided in the Notice convening AGM.
- Members whose names appear in the Register of Members/Beneficial Owners as on the **Cut-off date i.e. Monday, the 24th August, 2026** may cast vote electronically, in respect of the resolutions as set out in the notice either through facility of remote e-voting or by e-voting during the AGM.
- The voting rights of members shall be in proportion to the equity shares held by them in the paid-up share capital of the Company as on **Monday, the 24th August, 2026**.
- Members holding shares either in physical form or dematerialized form, as on the Cut-off date i.e. **Monday, the 24th August, 2026** (including those members who may not have received the Notice of 45th AGM due to non-registration of their email IDs with Bigshare or the DPs, as aforesaid) may cast their votes electronically, in respect of the resolution(s) as set out in the Notice of the AGM through the remote e-voting or by e-voting during the AGM.
- The facility of e-voting during the AGM will be available to those members who have not cast their vote by remote e-voting. Members, who have cast their vote by remote e-voting, may attend the AGM through VC/OAVM but will not be entitled to cast their vote once again on resolutions.
- The Company has appointed **M/s. Saroj Ray & Associates, Company Secretaries, Bhubaneswar** as the Scrutinizer to conduct the e-voting process in a fair and transparent manner.
- Members who are desirous of inspecting the Statutory Registers/Documents forming part of Annual Reports can write to the Company on e-mail id company_secretary@nalcoindia.co.in upto the date of AGM. Chairman speech for the AGM will be uploaded in the website of the Company.
- Members who would like to speak or express their views or ask questions during the AGM need to register themselves as speakers during the speaker registration period i.e. **Monday, the 24th August, 2026 (9.00 AM) upto Thursday, the 27th August, 2026 (5.00 PM)** by sending their following details at agmparticipant@bigshareonline.com:
 - Name of shareholder;
 - DP Id & Client Id /Folio No.;
 - Name of the Company: **National Aluminium Company Limited**Those members who have registered themselves as speakers will only be allowed to speak/express their views/ask questions during the AGM. The Company reserves the right to restrict the number of speakers depending on the availability of time at the AGM.
- In case of any queries regarding attending the AGM through VC/OAVM mode, shareholders/investors may refer the Frequently Asked Questions (FAQs) available at <https://ivotbigshareonline.com> under download section or can email to ivot@bigshareonline.com or call at: 1800-22-54-22.

By order of the Board of Directors
For National Aluminium Company Limited
Sd/-
(B.K. Sahu)
Company Secretary

Date : 08.08.2026
Place : Bhubaneswar

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s KALLAM BROTHERS COTTONS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/s. Kallam Brothers Cottons Private Limited
2.	Date of incorporation of corporate debtor	2703.2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111AP2003PTC0400726
5.	Address of the registered office and principal office (if any) of corporate debtor	D. No. 160B, Dhulipalla (Village), Sattenapalli, Andhra Pradesh, India, 522 414.
6.	Date of closure of Insolvency Resolution Process	31.07.2026
7.	Liquidation commencement date of corporate debtor	31.07.2026 (Order was uploaded on NCLT portal on 03.08.2026)
8.	Name and Registration Number of the insolvency professional acting as liquidator	Immaneni Eswara Rao IBBI/IPA-001/IP-P01224/2018-2019/11943
9.	Address and e-mail of the liquidator, as Registered with the Board	40-26-22, Mohiddin Street, Opp. BSNL Exchange, Labbipet, MG Road, Vijayawada, Krishna, Andhra Pradesh-520 010. E-mail : ip.caier@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	40-26-22, Mohiddin Street, Opp. BSNL Exchange, MG Road Vijayawada, NTR District, Andhra Pradesh-520 010. E-mail : kbc.cirp@gmail.com

Notice is hereby given that the National Company Law Tribunal (Amaraavati Bench) has ordered the commencement of liquidation of the M/s. Kallam Brothers Cottons Private Limited on 31.07.2026 (Order was uploaded on NCLT portal on 03.08.2026).

Sd/-
Immaneni Eswara Rao
Liquidator of M/s. Kallam Brothers Cottons Private Limited
Date : 08.08.2026
Place : Vijayawada
IBBI Reg No. : IBBI/IPA-001/IP-P01224/2018-2019/11943

TAAL Tech Limited

(Formerly Known as TAAL Enterprises Limited)
Regd. Office: ARK Tech Park, 3rd Floor, C Block, Sy # 112, Krishna Reddy Industrial Area, 7th Mile Hosur, Singasandra, Bangalore South Bangalore -560 068, Karnataka, India
Phone : 080-67300200, Fax: 080-67300201, E-mail : secretary@taaltech.co.in,
Website : www.taaltech.com, CIN : L74104KA2014PLC178836

EXTRACT OF THE STATEMENT OF CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

Sr. No.	Particulars	Quarter Ended			Quarter Ended
		June 30, 2026 (Un-Audited)	March 31, 2026 (Audited)	June 30, 2025 (Un-Audited)	
1	Revenue from Operations	6,481.12	19,742.92	4,576.78	
2	Profit before exceptional items and tax	2,512.14	7,398.18	1,878.86	
3	Profit before tax	2,512.14	7,436.21	1,878.86	
4	Profit after tax	1,943.43	5,671.50	1,371.20	
5	Total comprehensive income for the period	2,056.61	6,043.79	1,377.23	
6	Paid up equity share capital (Face Value INR 10 per share)	311.63	311.63	311.63	
7	Reserves excluding revaluation reserves	-	24,202.17	-	
8	Earnings / (Loss) per share (of INR 10/- each) (not annualised): (a) Basic earnings / (loss) per share (INR) (b) Diluted earnings / (loss) per share (INR)	62.36 62.36	181.99 181.99	44.00 44.00	

EXTRACT OF THE STATEMENT OF STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

Sr. No.	Particulars	Quarter Ended		Quarter Ended
		June 30, 2026 (Un-Audited)	March 31, 2026 (Audited)	
1	Revenue from Operations	6,322.51	19,010.10	4,387.55
2	Profit before exceptional item and tax	2,360.05	6,938.46	1,693.47
3	Profit before tax	2,360.05	6,976.48	1,693.47
4	Profit after tax	1,834.53	5,375.06	1,237.05
5	Total comprehensive income for the period	1,962.41	5,381.84	1,232.90

Notes :
1. The Un-audited Consolidated financial result and Standalone financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 08th August, 2026.
2. The above is an extract of the detailed format of financial results filed with stock exchange under Regulation 33 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) Regulation, 2015. The full format for quarter ended June 30, 2026 are available on the BSE Limited website (URL: www.bseindia.com) and on company's website (www.taaltech.com). The same can be accessed by scanning the QR code provided below.



For TAAL Tech Limited
(Formerly Known as TAAL Enterprises Limited)
Sd/-
Chairman and Managing Director

Market wisdom,
straight from the
sharpest minds
in the game.

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with expert columns that decode
trends before they unfold,
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